

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision : 12.03.2021**

**Appeal No. 252 of 2018**

P. A. Murali  
Flat No. 310, Block B-3,  
Shoba Opal, 39<sup>th</sup> Cross,  
4<sup>th</sup> T Block, Jayanagar,  
Bengaluru – 560041.

..... Appellant

Versus

Securities & Exchange Board of India  
SEBI Bhavan, Plot No. C-4A, G Block,  
Bandra Kurla Complex, Bandra (East),  
Mumbai - 400 051.

... Respondent

Mr. Vinay Chauhan, Advocate with Mr. K. C. Jacob, Advocate i/b  
Corporate Law Chambers India for the Appellant.

Mr. Anubhav Ghosh, Advocate with Mr. Ravishekhar Pandey,  
Advocate i/b The Law Point for Respondent.

**With**  
**Appeal No. 329 of 2018**

Dr. Vijay Mallya  
Ladywalk, Queen Hoo Lane,  
Tewin, Hertfordshire,  
AL6 0LT, U. K.

..... Appellant

Versus

Securities & Exchange Board of India  
SEBI Bhavan, Plot No. C-4A, G Block,  
Bandra Kurla Complex, Bandra (East),

Mumbai - 400 051.

... Respondent

Mr. Ajay Helkar, Advocate i/b Bacchubhai Munim & Co. for the Appellant.

Mr. Anubhav Ghosh, Advocate with Mr. Ravishekhar Pandey, Advocate i/b The Law Point for Respondent.

**With  
Appeal No. 355 of 2018**

Mr. Ashok Capoor  
3A, Regency Pavilion,  
14 Alexandria Street,  
Richmond Town,  
Bangalore 560025.

..... Appellant

Versus

Securities & Exchange Board of India  
SEBI Bhavan, Plot No. C-4A, G Block,  
Bandra Kurla Complex, Bandra (East),  
Mumbai - 400 051.

... Respondent

Mr. Anubhav Ghosh, Advocate with Mr. Ravishekhar Pandey, Advocate i/b The Law Point for Respondent.

CORAM : Justice Tarun Agarwala, Presiding Officer  
Justice M. T. Joshi, Judicial Member

Per : Justice Tarun Agarwala, Presiding Officer (Oral)

1. In spite of time being granted on January 12, 2021 and February 15, 2021 the appellants have not filed the entire scanned

documents. The prayer for adjournment to enable them to file scanned documents is rejected.

2. Learned counsel for the appellant Mr. Ajay Helkar states that he is not in a position to argue the matter. We find from the order sheet that the matter is being adjourned continuously for one reason or the other. In view of the aforesaid, the appeals are dismissed for want of prosecution..

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Justice M. T. Joshi  
Judicial Member

12.03.2020  
PTM